

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH

CP NO. 14(ND)/2017

IN THE MATTER OF:

SAIL ... Applicant/petitioner  
v.  
Registrar of Companies ... Respondent

Order under Section 252(3) of the Companies Act, 2016

Order delivered on 30.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR  
Hon'ble President

Ms. Deepa Krishan  
Hon'ble Member (T)


For the Applicant/petitioner : Mr. Jaya Tomar, Advocate

For ROC, Delhi/RD (NR) Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

Rejoinder has been filed and a copy thereof is stated to have been sent to the Registrar of Companies by courier service. Learned company prosecutor states that he does not have the copy of the rejoinder. Let a copy of the rejoinder be furnished to the learned company prosecutor during the course of the day.

List for further consideration on 20.09.2017.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

30.08.2017

Vineet